

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

22. C.P. (IB)/1108(MB)2020

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SH. KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **12.01.2023**.

NAME OF THE PARTIES: Chandra Coal Private Limited
Vs.
VHM Industries Limited

SECTION: 9 of IBC 2016

ORDER

Mr. Amit Agrawal, Advocate appearing for the Operational Creditor is present through Virtual hearing. In light of the CIRP passed against the Corporate Debtor, i.e., VHM Industries Limited in CP 1120 of 2021 vide order dated 16.12.2022 in the same Bench, i.e., Court No. 5, the above CP 1108 of 2020 has been rendered infructuous. Accordingly, the Petition is **dismissed** having become infructuous.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

/z/